

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

O.A. No. 2209/1990.

October 29, 1990.

Shri Amrit Mohan Prasad & Anr. ... Applicants.

Vs.

Union of India and others ... Respondents.

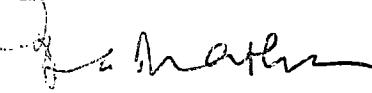
M.P. No. 2655/1990.

None present for the applicants.

M.P. filed for joining in a single Application is allowed.

O.A. 2209/1990.

In this case the applicant had appeared in the Civil Services Examination, 1988 and on the basis of that Examination, he was appointed to the Indian Police Service. He now wants to appear again in the 1990 C.S.E. We have already passed orders in the case of ALOK KUMAR Vs. UNION OF INDIA & ORS (OA No. 206/1989 and bunch of cases) that a person who had been appointed to an All India Service or Central Service, Group 'A' on the basis of 1988 C.S.E. should only attempt the 1989 C.S.E. and not thereafter. In view of the judgment of this Bench in the case of ALOK KUMAR (supra), the present O.A. is rejected at the admission stage.

  
(B.C. MATHUR)  
VICE-CHAIRMAN (A)  
29.10.1990.

  
(AMITAV BANERJI)  
CHAIRMAN  
29.10.1990.

SKS